

(b) Promoting the development of the market in electricity (including trading) rests with the Appropriate Commission as per the Electricity Act, 2003. The Central Electricity Regulatory Commission in its order dated 11th September, 2009 had imposed a cap on the prices in the short-term market for a specified number of days during a time of price volatility. At present, the Commission does not have any proposal to cap prices in the short-term market.

Obscene and shameful portrayal in programmes

†*263. SHRI MUKHTAR ABBAS NAQVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is aware that various television channels and the so-called reality show, etc. are shattering our socio-cultural norms through obscene and shameful portrayal in programmes;

(b) whether Government is also aware that these programmes are directly affecting our families resulting in many cases of family disintegration, divorce and suicide; and

(c) whether Government is considering any effective legislation and steps to check and control such television programmes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) and (b) Some instances of objectionable and obscene, content shown in programmes and reality shows telecast on TV channels have been brought to the notice of the Government from time to time and action has been taken as per the existing provisions of the Programme and Advertisement Code prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder.

(c) Government had constituted a Committee for reviewing the existing Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 to provide greater specificity to the provision of existing codes. The Committee has made recommendations in the form of draft 'Self-regulation Guidelines for the Broadcasting sector' which is available on the Ministry's website <http://mib.gov.in> under the heading "Codes Guidelines Policy".

Ministry has been holding consultations with all concerned stakeholders to arrive at a broad consensus on the recommendations of the Committee. A Task Force had been set up under the Chairmanship of Secretary (I&B) for holding wider consultations with stakeholders to arrive at a consensus on this issue.

†Original notice of the question was received in Hindi.

The Government has set up an Electronic Media Monitoring Centre (EMMC) to monitor the content telecast on private television channels, which sends reports of violation of Programme & Advertising Codes to this Ministry. Ministry has constituted an Inter Ministerial Committee (IMC) to look into the specific violation of Programme and Advertising codes and action is taken as per rules if any violation is established.

Affairs of GSI

*264. SHRI MOHAMMED AMIN: Will the Minister of MINES be pleased to state:

(a) whether a large number of employees of the Geological Survey of India (GSI), Coal Wing, Kolkata are being transferred from Kolkata to different States of the country; and

(b) if so, the reasons therefor?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) and (b) No Sir. Consequent to the acceptance of the recommendations of the High Powered Committee on revamping of GSI set up by the Government, a new system of functioning in GSI had been introduced in the Mission-Region Matrix from Field Season 2009-10. Under this restructuring, Coal Wing is now designated as Natural Resource Assessment - Energy Division (NRA-E). All planning, programming and monitoring activities of coal related work in the country shall be coordinated through NRA-E located at Kolkata. Coal exploration work is being carried out in various coal belts located across the country and details of the same is provided in the statement (See below). Hence the coal exploration work shall be the responsibility of the respective Operational Directorates established under Mission-II in each of the 6 Regions namely Northern Region, Western Region, Central Region, Southern Region, Eastern Region and North Eastern Region. Accordingly 41 numbers of Group 'A' and Group 'B' Gazetted officers engaged in these coal exploration works have been transferred to various Regional Headquarters from Kolkata. Group 'A' and 'B' Gazetted officers carry All India Transfer Liability as is prevalent in all other Divisions of GSI. This is done for better control and effective monitoring from the Regional Headquarters. It has been decided that Group 'C' & 'D' staff attached to laboratories in erstwhile Coal Wing and Survey, Drawing, Drivers, Finance, Administration etc attached for coal works will remain at their station at Kolkata and will retain their seniority till retirement. Accordingly, no Group 'C' and 'D' (non-gazetted) employee has been transferred from Kolkata.